

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Advance Hearing Schedule for the month of May, 2020 (through Video Conferencing on VIDYO Desktop)**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
12.5.2020 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	71/MP/2020 alongwith I.A.No.30/2020	WKTL	Petition seeking approval under Section 17(3) and (4) and Section 79 (1) (c ) of the Electricity Act, 2003 read with Regulation 12 of the Central Electricity Regulatory Commission (Procedure, Terms and conditions for grant of transmission licence and other related matters) Regulations, 2009 and Article 15.3 of the TSA dated 6.1.2016.(Interlocutory application for amendment of the Petition) (On admission)
	2.	307/AT/2020	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 600 MW (out of 1200 MW) Wind-Solar Hybrid Power Projects (Tranche-II) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines issued by Ministry of New and Renewable Energy on 25.5.2018.
	3.	160/AT/2019 alongwith I.A.No.81/2019	TPDDL	Petition for adoption of tariff for purchase of 20 MW Solar Power from Solar Energy Corporation of India Limited (IA is filed by SECI for impleading the Solar Power Developers and Buying Utilities as Respondents to the Petition).
	4.	186/MP/2018	KSKMPL	Petition under Sections 79 (1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for issuing directions to the Respondents to refund the amounts deducted on various heads contrary against the terms and conditions of the Power Purchase Agreement Dated 31.7.2012 between the Petitioner and Respondent.
14.5.2020 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	340/MP/2020 alongwith I.A.Nos.24/2020 and 25/2020	TPL	Petition under 79(1)(f) of the Electricity Act, 2003 for adjudicating upon the dispute arising out of the Power Purchase Agreements dated 23.05.2018 executed between Petitioner herein, i.e. M/s Torrent Power Limited and the Respondent, Solar Energy Corporation of India Limited. (Interlocutory application seeking ad-interim ex-parte stay on encashment of Performance Bank Guarantees and seeking urgent listing of the Petition along with the Interim application for ad-interim ex-parte stay) (On admission).
	2.	483/MP/2020 alongwith IA. No.31/2020	ASHL	Petition under Section 79 of the Electricity Act, 2003 along with statutory framework governing procurement of power through competitive bidding and Articles 11 and 13 of the Power Purchase Agreements dated 7.12.2018 executed between ACME Deoghar Solar Power Pvt. Ltd. and Solar Energy Corporation of India, and, ACME Dhaulpur Powertech Pvt. Ltd. and Solar Energy Corp. of India Ltd. and the Tripartite Transmission Agreement dated 28.10.2018 executed between Power Grid Corporation of India Limited, ACME Solar Holdings Ltd and Fatehgarh-Bhadla Transmission Ltd., the Transmission Service Agreement dated

				28.1.2019 executed between ACME Solar Holdings Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 03.06.2019 executed between Power Grid Corporation of India Ltd. and ACME Solar Holdings Ltd. seeking directions to restrain SECI and Power Grid Corporation of India Limited from invoking bank guarantees and letters of comfort and for return the bank guarantees and letters of Comfort (Interlocutory application seeking stay against Invocation of Performance Bank Guarantee and Letters of Comfort submitted to SECI and PGCIL) (On admission) .
	3.	484/MP/2020 alongwith I.A.No. 32/2020	ASHL	Petition under Section 79 of the Electricity Act, 2003 along with statutory framework governing procurement of power through competitive bidding and Articles 11 and 13 of the Power Purchase Agreements dated 06.12.2018 executed between ACME Phalodi Solar Energy Pvt. Ltd. and Solar Energy Corporation of India, and, ACME Raisar Solar Energy Pvt. Ltd. and Solar Energy Corp. of India Ltd. and the Tripartite Transmission Agreement dated 25.09.2018 executed between Power Grid Corporation of India Limited, ACME Solar Holdings Ltd and Fatehgarh-Bhadla Transmission Ltd., the Transmission Service Agreement dated 28.01.2019 executed between ACME Solar Holdings Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 16.05.2019 executed between Power Grid Corporation of India Ltd. and ACME Solar Holdings Ltd. seeking directions to restrain SECI and Power Grid Corporation of India Limited from invoking bank guarantees and letters of comfort along with return of the bank guarantees and letters of comfort. (Interlocutory application seeking stay against Invocation of Performance Bank Guarantee and Letters of Comfort submitted by Petitioner) (On admission)
	4.	IA.14/2020 in Petition No. 124/MP/2017	KPCPL	Interlocutory application for stay/ quash the NRPC minutes of meetings dated 29.10.2018 and 30.10.2018 and hold that this Commission has the jurisdiction for determination the tariff.
	5.	217/MP/2016	TPCIL	Petition seeking compensation on account of Changes in Law under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreement dated 1.4.2013 entered into between Thermal Powertech Corporation India Ltd and the Distribution Companies in the States of Andhra Pradesh and Telangana.
	6.	382/MP/2018	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 15 and 16 of the CERC (Ancillary Services Operations) Regulations, 2015 seeking exercise of the power to relax and removal of difficulties on the aspect of the under-recovery of variable charges under Regulation 13.3 for the Five (5) Gas Based Generating Stations of NTPC.
19.5.2020 Tuesday At 10.30 A.M. Transmission	1.	512/TT/2019	PGCIL	Petition for approval for truing up of transmission tariff for 2014-19 tariff block, and determination of transmission tariff for 2019-24 tariff block for 5 Nos of Assets under Split Bus

Tariff Petitions ( Special Drive)				arrangement for various substation in Eastern Region.
	2.	505/TT/2019	PGCIL	Petition for approval for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Combined Assets under ERSS-XIII.
	3.	37/TT/2020	PGCIL	Petition for approval of truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 8 Nos of Assets under Eastern Region Strengthening scheme XIV in Eastern Region.
	4.	54/TT/2020	PGCIL	Petition for approval of truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 3 Nos of Assets under work associated with common transmission system for Phase-II generation project in Odisha in Eastern Region.
	5.	95/TT/2020	PGCIL	Petition for approval of truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019- 24 tariff block for Assets (3 Nos) under Eastern Region Strengthening Scheme XV (ERSS-XV) in Eastern Region.
	6.	99/TT/2020	PGCIL	Petition for approval of truing up of transmission tariff for 2014-19 tariff block and Determination of transmission tariff for 2019-24 tariff block for Assets under Transfer of Power from Generation Projects in Sikkim to NR / WR Part A in Eastern Region.
20.5.2020 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	225/RC/2020	IEX	Petition under Regulation 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Real Time Market (RTM) Contracts at Indian Energy Exchange Limited.
	2.	304/MP/2020	PXIL	Petition under Regulation 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Real Time Market (RTM) Contracts at Power Exchange India Limited.
	3.	374/MP/2019	NRLDC	Petition under Sub-section (4) of Section 28 of Electricity Act 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the NRLDC Charges for the control period 1.4.2019-31.3.2024.
	4.	431/MP/2019	NRLDC	Petition for truing up under Regulation 8 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations 2015 for truing up of NRLDC fees and charges for control period 2014-19.
	5.	185/MP/2020	NRLDC	Petition for approval of Performance Linked Incentive for NRLDC for the financial year 2018-19 with reference to NRLDC Charges for the control period 1.4.2014 to 31.3.2019
	6.	400/MP/2019	WRLDC	Petition under Sub-section (4) of Section 28 of Electricity Act 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the WRLDC Charges for the control period 1.4.2019-31.3.2024.

	7.	434/MP/2019	WRLDC	Petition for truing up under Regulation 8 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations 2015 for truing up of WRLDC fees and charges for control period 2014-19.
	8.	160/MP/2020	WRLDC	Petition for approval of Performance Linked Incentive for WRLDC for the financial year 2018-19 with reference to WRLDC charges for the control period 1.4.2014 to 31.3.2019
21.5.2020 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	202/MP/2018 alongwith I.A.Nos.69/2019	LAPL	Petition under Sections 79 (1) (c ) read with 79 (1) (f) of the Electricity Act, 2003, inter-alia, seeking setting aside of communication dated 27.6.2018 issued by Respondent No. 1 ( Interlocutory application seeking amendment of the Petition).
	2.	119/MP/2019	NTPC	Petition under Section 79(1)(a) and Section 79(1)(f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for relief on account of a Change in Law affecting Stage II of the Badarpur Thermal Power Station.
	3.	158/MP/2019	AP&NR	Petition seeking declaration that the deductions made by the Respondents towards penalty imposed and capacity charges from the bills raised by the Petitioner for the months of December, 2018, January, 2019 and February, 2019 is illegal and wrongful and a consequent direction to the Respondents, to jointly and severally, pay the deducted/withheld amounts against the bills raised for the month of December, 2018, January, 2019 and February, 2019, i.e. penalty imposed and unpaid capacity charges.
	4.	260/MP/2019	AP&NR	Petition under Section 79(1)(b) and (1)(f) of the Electricity Act, 2003 seeking compensation on account of 'Change in Law' events under the Power Purchase Agreement dated 25.3.2011 executed between the Petitioner and the Respondent No. 2 and the Power Supply Agreement dated 5.1.2011 executed between Respondent No.1 and Respondent No. 2
	5.	367/MP/2019	AP&NR	Petition for execution of order dated 30.4.2019 read with corrigendum dated 29.5.2019 in Petition No. 255/MP/2017 and initiation of proceedings/appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the order dated 30.4.2019 read with corrigendum dated 29.5.2019 in Petition No. 255/MP/2017.
22.5.2020 Friday At 10.30 A.M. Transmission Petition	1.	26/TT/2020	PGCIL	Petition for approval of truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset 1 : 765 kV Line bays at Jabalpur Pooling Station for 765 kV D/C Gadarwara STPS (NTPC) - Jabalpur pooling station TL under "POWERGRID Works associated with Part A of Transmission system for Gadarwara STPS of NTPC" Western Region.
	2.	27/TT/2020	PGCIL	Petition for approval of truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24

				tariff block For Asset 1 : 765 kV Line bays at Jabalpur Pooling Station for 765 kV D/C Gadawara STPS (NTPC) - Jabalpur pooling Station TL under "POWERGRID Works associated with Part A of Transmission system for Gadawara STPS of NTPC" Western Region.
3.	45/TT/2020	PGCIL		Petition for approval of truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For Asset-1: LILO of one circuit of 400 KV D/C Vapi- Navi Mumbai line transmission line along with 400/220 KV GIS KALA Substation (NEW) in UT DNH 315 MVA 400/220 KV ICT-I & ICT-II and 80 MVAR, 420 KV Bus Reactor and Asset-2: LILO of 2nd Ckt of 400KV D/C Vapi-Navi Mumbai TL (i.e. Ckt - 3 & 4 of LILO) alongwith associated bays at Kala substation. under Transmission system for establishment of 400/220 kV GIS substation at Kala in UT of DNH in Western Region.
4.	48/TT/2020	PGCIL		Petition for approval of truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For Asset A1 : Combined Asset (1) 400 kV D/C Mauda II Betul (Quad) T/L alongwith associated bays and 2*50 MVA Line Reactors at Betul GIS, (2) 315 MVA, 400/220 kV ICT-I & ICT-II alongwith associated bays and 4 nos. 220 kV line bays & 125 MVA, 420 kV Bus Reactor alongwith associated bays at Betul GIS & (3) 400 kV D/C Betul Khandwa (Quad) line alongwith associated bays at both ends and 2*50 MVA Switchable Line Reactors at Betul GIS & 2*50 MVA line reactors at Khandwa S/S, Asset A2 Khandwa Indore 400 kV D/C T/L alongwith associated bays under Transmission System associated with Mauda Stage II (2x660 MW) Generation Project in Western Region.
5.	137/TT/2020	PGCIL		Petition for approval of truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for assets under WRSS IX Transmission Scheme in Western Region.
6.	167/TT/2020	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 400kV D/C Solapur (STPP) - Solapur (PG) T/L along with bay extension at Solapur (PG) S/S Asset I & Extension of 400/220kV Solapur S/S - Augmentation of Substation by 1 x 315 MVA (3rd) Transformer (by Shifting of 500 MVA Transformer from Wardha to Solapur) Asset II under Transmission System for Solapur STPP (2x660 MW) in Western Region.
7.	70/TT/2020	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff blocks for assets under WRSS XVII in Western Region.
8.	79/TT/2020	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission assets under Southern Region System strengthening Scheme- XVIII in Southern Region.
9.	76/TT/2020	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019- 24 tariff block for

				Asset-1: 1 No. 315 MVA, 400/220/33 kV, 3-Phase Transformer at Biharshariff Sub-station and 1 No. 315 MVA, 400/220/33 kV, 3-Phase Transformer at Jamshedpur Sub-station, Asset-2: 1 No. 80 MVAR, 420 kV, 3-Phase Reactor at Rourkela Sub-station, Asset-3: 1 No. 315 MVA, 400/220 kV, 3-Phase ICT at Durgapur Sub-station, Asset-4: 1 No. 160 MVA, 220/132 kV, 3-Phase ICT at Siliguri Sub-station, Asset-5: 1 No. 315 MVA, 400/220 kV, 3-Phase ICT at Rourkela Sub-station, Asset-6: 1 No. 50 MVA, 132/66 kV, 3-Phase ICT at Gangtok Sub-station under Provision of Spare ICTs and Reactors for Eastern, Northern, Southern and Western Regions .
	10.	104/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset I :Combined Assets One circuit of 400 kV D/C Dehradun-Bagpat line along with associated bays at both ends. Part of second circuit of 400 kV D/C Dehradun-Bagpat T/L as 400 kV S/C Roorkee Dehradun line from Dehradun end and partly as 400 kV S/C Saharanpur-Bagpat line from Bagpat end using part of one circuit of 400 kV D/C Roorkee Saharanpur line (under-NRSS XXI) at intersection point along with associated bays at Dehradun and Bagpat end Asset II: 400/220 kV, 315 MVA ICT-1 at Dehradun and associated bays with 1 No. 220 kV line bay, 400/220 kV, 315 MVA ICT-II at Dehradun and associated bays with 1 No. 220 kV line bay, and 80 MVAR bus reactor at Dehradun and associated bays and Asset III 4 Nos. 220 kV bays at Dehradun Sub-station under Northern Region System Strengthening Scheme XVIII in Northern Region.
26.5.2020 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	439/MP/2019	JSWHEL	Petition under Section 79 (1) of the Electricity Act, 2003 seeking clarification of order dated 12.2.2019 in Petition No. 205/MP/2018 (On admission).
	2.	452/MP/2019	NLCIL	Petition seeking approval for Lignite Transfer Price for the period 1.4.2014 to 31.3.2019 on account of truing up in respect of NLC Mines as per MoC guidelines. (On admission)
	3.	453/MP/2019	SIPATTL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Transmission Service Agreement dated 24.6.2015 entered into between the Petitioner and the Respondents seeking Change in Law compensation. (On admission)
	4.	466/MP/2019	SPPL	Petition under Section 79 (1) (k) of Electricity Act, 2003 and Regulation 2(1)(d) read with Regulation 27 and 111 of CERC (Conduct of Business Regulations), 1999 for issuance of Renewable Energy Certificates and to further direct the Respondent to issue the Certificates due to the Petitioner (On admission )
	5.	468/MP/2019	MRPL	Petition for (i) approval of Change in Law and (ii) consequential relief to compensate for the increase in capital cost due to introduction of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017 and the State Goods and Services Tax Acts enacted by respective States, in terms of Article 17 of the power purchase agreement dated 17.4.2017 between Mahindra Renewables Private

				Limited and M.P. Power Management Company Limited and power purchase agreement dated 17.4.2017 between Mahindra Renewables Private Limited and Delhi Metro Rail Corporation. (On admission)
	6.	333/MP/2019	PMNTL	Petition for allowing time over-run and cost overrun and approval of increase in tariff adopted for Nagapattinam Salem Madhugiri Transmission System on account of force majeure and Change in Law events. (On admission)
	7.	264/MP/2020	PPTL	Petition for providing relief under Change in Law, Article 12.2 of Transmission Service Agreement, for Transmission System associated with Gadarwara Super Thermal Power Station (2 x 800 MW) of NTPC (Part-B) (On admission)
	8.	265/MP/2020	PWTL	Petition for providing relief under Change in Law, Article 12.2 of Transmission Service Agreement for Transmission System associated with Gadarwara Super Thermal Power Station (2 x 800 MW) of NTPC (Part-A) (On admission)
	9.	113/MP/2020	KSK	Petition under Section 79 (1) (c) & (f) of the Electricity Act, 2003 read with provisions of the CERC (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 to set aside the bill dated 1.1.2020 of the Central Transmission Utility (PGCIL) towards transmission charges (POC and HVDC charges) as well as the notice for Regulation of Power Supply dated 3.1.2020.
28.5.2020 Thursday At 10.30 A.M. Miscellaneous Petition	1.	250/MP/2019 ( part Heard)	GUVNL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for recall of the order dated 12.4.2019 in Petition No. 374/MP/2018 granting approval to the Supplementary Agreements (two) dated 5.12.2018.
	2.	275/MP/2019 alongwith I.A.No.9/2020	AP(M)L	Petition pursuant to the directions of the Hon'ble Supreme Court vide order dated 2.7.2019 in Civil Appeal No. 11133 of 2011 and applicable provisions of the Electricity Act, 2003 including Sections 62 and 79(1)(b)[Interlocutory application moved by GUVNL for directions] .
29.5.2020 Friday At 10.30 A.M. Miscellaneous Petition	1.	I.A.No.33/2020 in Petition No. 214/MP/2019	TPTCL	Interlocutory application for impleadment and interim direction in petition under Section 79(1) (c) and (1)(f) of the Electricity Act, 2003 read with Regulation 32 of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 impugning the wrongful rejection of open access.
	2.	375/MP/2019	NLDC	Petition under sub-section (4) of Section 28 of Electricity Act 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the NLDC charges for the control period 1.4.2019-31.3.2024.
	3.	430/MP/2019	NLDC	Petition for truing up under Regulation 8 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations 2015 for truing up of NLDC fees and charges for control period 2014-19.
	4.	68/MP/2020	NLDC	Petition for approval of Performance Linked Incentive for NLDC for the financial year 2018-19 with reference to NLDC charges for the control

				period 1.4.2014 to 31.3.2019.
5.	376/MP/2019	NERLDC		Petition under sub-section (4) of Section 28 of Electricity Act 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the NERLDC charges for the control period 1.4.2019-31.3.2024.
6.	433/MP/2019	NERLDC		Petition for truing up under Regulation 8 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations 2015 for truing up of NERLDC fees and charges for control period 2014-19.
7.	186/MP/2020	NERLDC		Petition for approval of Performance Linked Incentive for NERLDC for the financial year 2018-19 with reference to NERLDC charges for the control period 1.4.2014 to 31.3.2019.
8.	378/MP/2019	SRLDC		Petition under sub-section (4) of Section 28 of Electricity Act 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the SRLDC charges for the control period 1.4.2019-31.3.2024.
9.	437/MP/2019	SRLDC		Petition for truing up under Regulation 8 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations 2015 for truing up of SRLDC fees and charges for the control period 2014-19.
10.	184/MP/2020	SRLDC		Petition for approval of Performance Linked Incentive for SRLDC for the financial year 2018-19 with reference to SRLDC Charges for the control period 1.4.2014 to 31.3.2019.
11.	399/MP/2019	ERLDC		Petition under sub-section (4) of Section 28 of Electricity Act 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the ERLDC Charges for the control period 1.4.2019-31.3.2024.
12.	435/MP/2019	ERLDC		Petition for truing up under Regulation 8 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations 2015 for truing up of ERLDC fees and charges for control period 2014-19.
13.	159/MP/2020	ERLDC		Petition for approval of Performance Linked Incentive for ERLDC for the financial year 2018-19 with reference to ERLDC Charges for the control period 1.4.2014 to 31.3.2019.

**Note: Guidelines for conducting e-hearing are available on the Commission`s website.**

**By order of the Commission  
Sd/**

**(T.D. Pant)  
Dy. Chief (Legal)  
27.5.2020**